श्री महेश्वर सिंह (हिमाचल प्रदेश): बेबी जी, आप भी बिल ले आइये।

श्रीमती वीणा वर्मा (मध्य प्रदेश): महोदय, आज तक इस सदन ने कभी भी हाऊस वाइव्ज़ के लिए कुछ नहीं मांगा। यह पहला बिल है और ऐतिहासिक बिल है जिसमें हाऊस वाइव्ज़ के लिए कुछ मांगा गया है। इसलिए मैं यह चाहूंगी कि सब इसको सपोर्ट करें।

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1995

SHRI E. BALANANDAN (Kerala): Sir, I beg to move for leave to introduce a Bill to provide for inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Tamil Nadu.

The question was put and the motion was adopted.

SHRI E. BALANANDAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Shri Gurudas Das Gupta. He is not here.

The Foreigners (Amendment) Bill, 1996

SHRI R. MARGABANDU (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the Foreigners Act, 1946.

The question was put and the motion was adopted

SHRI R. MARGABANDU: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 1996 (To amend Article 155)

SHRI R. MARGABANDU (Tamil Nadu) Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI R. MARGABANDU: Sir, I introduce the Bill.

The constitution (Amendment) Bill, 1996 (Ommission of article 356)

SHRI R. MARGABANDU (Tamil Nadu): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI R. MARGABANDU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Shri Rajubhai A. Parmar. He is not here.

The code of Criminal Procedure (Amendment) Bill, 1996

SHRIMATI VEENA VERMA (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973

The question was put and the motion was adopted.

SHRIMATI VEENA VERMA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 1996 (to amend articles 330 and 332)

SHRIMATI VEENA VERMA (Madhay Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted

SHRIMATI VEENA VERMA: Sir, I introduce the Bill.

The indecent representation of women (Prohibition) Amendment Bill, 1995
(Contd.)

श्री जलालुदीन अंसारी (बिहार): उपसभाध्यक्ष महोदय, मैं इस बिल के समर्थन में पुन: अपने विचार रख रहा हूं।

स्त्री अशिष्ट रूपण (प्रतिमेध) संशोधन विधेयक, 1995 संशोधित रूप में कुमारी सरोज खापर्डे जी ने रखा है। जहां तक इस बिल के महत्व का सवाल है, यह काफी महत्वपूर्ण बिल है। लेकिन यह प्राइवेट मेम्बर्स बिल है और प्राइवेट मैंबर्स बिल का जो हश्र हुआ करता है, वह हम लोग जानते हैं लेकिन यह काफी महत्वपूर्ण है।

महोदय, हमारे देश की संस्कृति और सभ्यता बहुत पुरानी है। हम एक धनी सभ्यता और संस्कृति के मालिक हैं। सारी दुनिया में, आज से नहीं हजारों साल से भारत की सभ्यता और संस्कृति का एक महत्व रहा है। हमारे देश